

CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH CHANDIGARH

21. MA No. 060/01164/2016 in

**O.A. No. 060/00254/2014**

**Vitesh Kumar Vs. U.O.I & Others**

**26.09.2016**

Present: Mr. R.K. Sharma, counsel for the applicant

1. Heard.
2. Notice of Execution Application be issued to respondents and their counsel.
3. Mr. Sanjay Goyal, Advocate, has accepted notice on behalf of the respondents. He seeks and is granted four weeks time to file response/compliance affidavit.
4. List on 27.10.2016.

*Rs* \_\_\_\_\_  
**(RAJWANT SANDHU)**

**MEMBER (A)**

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*\_\_\_\_\_  
L.N.M.*  
**(JUSTICE L.N. MITTAL)**

**MEMBER (J)**

*Response/compliance  
affidavit not  
filed*

*8  
mp06101815/16  
also Precedes  
CJ  
26.9.16*

CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH

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**23/24. MA No.060/01164/2016 IN OA No.060/00254/2014  
& MA No.060/01315/2016**

**(VITESH KUMAR VS. UOI & ORS.)**

**27.10.2016**

Present: Sh. R.K. Sharma, counsel for the applicant in MA.  
Sh. Rohit Mittal, proxy for Sh. Sanjay Goyal, counsel for the respondents.

**MA No.060/01315/2016**

The MA is allowed and annexed compliance affidavit is taken on record alongwith Annexures R-1 and R-2 subject to all just exceptions.

**MA No.060/01164/2016**

1. Order of the Tribunal has since been complied with by making payment of HRA as well as refund of license fee amount to the applicant. Accordingly, the instant MA for execution of order of the Tribunal is disposed of as infructuous. However, if there is some error or discrepancy in calculation of the amount, the applicant shall be at liberty to file fresh MA for remaining amount, if any.

*Rs*  
**(RAJWANT SANDHU)**  
**MEMBER (A)**

*L.N.*  
**(JUSTICE L.N. MITTAL)**  
**MEMBER (J)**

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